

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

O.A. No.253/95

Date of decision 22.5.96

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Rajender Kumar
son of Shri Harbans Singh,
House No.1321/8, Bhajan Pura,
Delhi.

...Applicant

(By Advocate Shri A.Kalia)

Vs.

1. The Secretary,
Department of Telecom,
Govt. of India, Sanchar Bhawan,
New Delhi.

2. The Chief General Manager,
Telecom, Char Bagh
Lucknow (UP)

...Respondents

(By Advocate Shri M.M.Sudan)

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Member (A)

We have heard Shri Kalia, counsel for the
applicant and Shri M.M.Sudan, counsel for the
respondents.

2. Both counsel agree that this O.A. may be
disposed of with a direction that subject to
availability of work in the O/O the S.D.O. (Phone)
Moradabad Division, respondents should consider
reengaging the applicant as ^acasual labourer in
preference to outsiders and those with overall
lesser length of service.

3. This O.A. is stands disposed of
accordingly. No costs.

(Smt. Lakshmi Swaminathan)
Member (J)

(S.R. Adige)
Member (A)